

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-513(ND)2020

IN THE MATTER OF:

M/s Salasar Builders

Vs

North Rajasthan Infracon Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 17.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Gitanshi Arora

For the Respondent :

ORDER

In course of the arguments, it has come to our notice that that at page 25 of the application, petitioner has enclosed the invoices that is not legible.

Ld. Counsel for petitioner seeks time to file fresh legible copy of the invoices. Let the same be filed by filing supplementary affidavit. List the case on **24.02.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)